

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Date of Order : 06.04.2004

Contempt Petition NO. 7/2004.

IN

Original Application No. 444/2003.

Lallu Ram son of Shri Harbax aged about 49 years, resident of Loco Hasanpura, A House NO. 137, Jaipur at present employed on the post of Senior Peon in the office of D.C. Pay Department North-Western Railway Jaipur Division, Jaipur.

... Applicant.

v e r s u s

1. Shri S. S. Vadhawan, Senior Divisional Finance Manager
O/o Divisional Railway Manager, North-Western
Railway, Jaipur 302 006.

... Respondent

Mr. C. B. Sharma counsel for the applicant.
Mr. S. S. Hassan counsel for the respondents.

CORAM

Hon'ble Mr. M. L. Chauhan, Judicial Member.
Hon'ble Mr. A. K. Bhandari, Administrative Member.

: O R D E R (ORAL) :

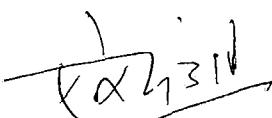
The applicant has filed this Contempt Petition for the alleged violation of the order dated 26.09.2003, whereby this Tribunal has directed the Senior Divisional Accounts Officer, Divisional Pay Office, North Western Railway, Jaipur Division, Jaipur, to dispose of the representation of the applicant dated 16.4.2003 by passing a speaking & reasoned order within the period of two months from today and communicate the same to the applicant within ten days thereafter. It was further

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made clear in that order that in case the applicant is still aggrieved, he can agitate the matter further in accordance with law.

2. Notice of the Contempt Petition was issued to the respondents. Shri S. S. Hassan has put in appearance on behalf of the respondents and submits that the representation in terms of the order dated 26.09.2003 has been decided and as such the order of this Tribunal stands complied with. Learned counsel for the respondents further submits that he has also filed the reply. The Registry is directed to place the same on record. Since the representation of the applicant has been decided vide order dated 12.03.2004, though there is a delay in deciding the representation, we are of the view that no further action in the matter is required.

3. Accordingly, the Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.


(A. K. BHANDARI)

MEMBER (A)


(M. L. CHAUHAN)

MEMBER (J)